MEMO FILED BY THE LIQUIDATOR BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH, HYDERABAD

C. P. (IB) No 210/09/HDB/2019

UNDER REGULATION REGULATION 31(2) OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS)
REGULATIONS, 2016]

IN THE MATTER OF SUJANA UNIVERSAL INDUSTRIES LIMITED V/s.

VHR ENTERPRISES LIMITED (Under Liquidation)

INDEX

S.NO	PARTICULARS	DATE	PAGE NO's
1	Memo filed by the Liquidator Under Regulation 31(2) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]	09-10- 2020	1-2

Dated the 9th of October, 2020 at Hyderabad

For VHR Enterprises Limited

Liquidator

BEENA NAYAR

Liquidator

IBBI Regn. No. IBBI/IPA-002/IP-N00463/2017-18/11335 VHR ENTERPRISES LIMITED

(Under Liquidation)

LIST OF STAKEHOLDERS

[As per Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

In the matter of (IB) NO.210/9/ HDB/2019

VHR ENTERPRISES LIMITED- IN LIQUIDATION

Pursuant to Regulation 31 of the Liquidation Regulation, 2016, list of stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations stating the following details:

- 1. amount of claim admitted;
- 2. extent to which the debts or dues are secured or unsecured;
- 3. details of the stakeholders; and
- 4. proofs admitted or rejected in part, and the proofs wholly rejected

The list of stakeholders, as modified from time to time, shall be:

- Available for inspection by the persons who submitted proofs of claim; and
- Available for inspection by members and directors of the Corporate Debtor

The Corporate Debtor does not have a website, hence the list of stakeholders has not been displayed .

The realisable amount available for distribution to the stakeholders of the Corporate Debtors will not be sufficient for distribution to the shareholders of the Corporate Debtor, therefore while

For VHR Enterprises Limited

Liquidator

preparing the list of stakeholders, shareholders of the Corporate Debtors have not been considered.

The Corporate Debtor does not have any Financial Creditors or employees.

Form C, being proof of claim by operational creditors except workmen and employees (Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016), were received from the following:

S. No.	Name of Operational Creditors	Amount claimed (Rs.)	Claim admitted by the Liquidator (Rs.)
1	Bhagyanagar Trading & Investments Pvt Ltd	32,94,721	32,94,721
2	Ganga Industrial Corporation Limited	74,74,316	74,74,316
3	Infotech Infin &Trading Private Limited	1,06,51,750	1,06,51,750
4	Sujana Universal Industries Limited	58,64,35,126	58,64,35,126
5	DBS Bank Limited	25,23,06,395	25,23,06,395
Total		86,01,62,308	86,01,62,308

Apart from the claims mentioned above, no other claims have been received from the operational creditors and other stakeholders (if any) of the Corporate Debtor.

Dated at Hyderabad this 9th day of October, 2020.

For VHR Enterprises Limited

Liquidator

Beena Nayar Liquidator

VHR ENTERPRISES LIMITED

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH, HYDERABAD

C. P. (IB) No 210/09/HDB/2019

IN THE MATTER OF SUJANA
UNIVERSAL INDUSTRIES LIMITED
And

VHR ENTERPRISES LIMITED (Under Liquidation)

MEMO FILED BY THE LIQUIDATOR

BEENA NAYAR

15, SBI Colony, Bagh Amberpet, Hyderabad-500013 Phone 9849986881 beenanayar@rediffmail.com